



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 574 of 2002

Applicant(s) ... Niranjan Chandra Tripathy ... Respondent(s) ... Union of India

Advocate for Applicant(s) ... M/s B.S. Tripathy Advocate for Respondent(s)

M. K. Rath
J. Pati

NOTES OF THE REGISTRY

~~I.P.O/B.D. for Rs.50/- filed
for Registration please~~

SO

For Admonition
Copy served.

B
Bench

ORDERS OF THE TRIBUNAL

REGISTER

for 7-2002
By Registrar

Order No.1 dated 2.7.2002

Heard Shri B.S.Tripathy, Advocate for the Applicant and Shri U.B.Mehapatra, Addl. Standing Counsel for the Union of India, representing the Respondents.

Applicant, a Postal Assistant, having faced transfer from G.P.O., Bhubaneswar to Nayagarh H.O. vide order dated 16.5.2002 under Annexure-1, has filed this Original Application for redressal of his grievances. The Applicant has raised a grievance that his only son is perpetually ailing and he, therefore, requires

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prolonged treatment. This apart, his wife is an E.D. Vendor in Bhubaneswar Railway Station Post Office. Besides, the Applicant has two grown up daughters who are prosecuting their studies in Bhubaneswar. The Applicant, as stated by the Advocate, has been allotted with a departmental quarters bearing No. Type II Unit-IV at Bhubaneswar Postal Colony. It is further submitted to by Shri B.S.Tripathy that the Applicant has got genuine difficulties/grievance with regard to transfer.

In the said premises, this Original Application is disposed-of, at the stage of Admission itself, with direction to Respondents, particularly the Chief Post Master General, Orissa Circle, Bhubaneswar (Respondent No.1) to consider the case of the Applicant, for which the Applicant shall submit a representation, within a period of one week hence, ventilating his grievances. Respondent No.1, the C.P.M.G. shall give due consideration to the grievances of the Applicant as raised in the present O.A. as well as to be raised in the representation (as directed above) to be filed by the Applicant, within a period of one month from the date of receipt of this order. Until a decision, as directed above, is taken by the Respondent No.1 (CPMG), the transfer of the Applicant from Bhubaneswar to Nayagarh H.O. (as ordered under Annexure-I dated 16.5.2002) shall not be given effect to and, as a consequence, the Applicant should be allowed to discharge the duties as Postal Assistant (or in any other equivalent post) ~~in~~ at Bhubaneswar.

The O.A. is disposed of as above.

No costs.

*Order
2/7/2002*
MEMBER (JUDICIAL)

Order dated 2.7.2002

Send copies of this order to Respondents at the cost of the Applicant. Shri B.S.Tripathy undertakes to file the required postages by 5.7.2002. Upon filing of the postages, free copies of the order be given to the Advocates for both sides.

*Order
2/7/2002*
MEMBER (JUDICIAL)